

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12

CP No. 150/241- 242/PB/2022

IN THE MATTER OF:

Kanav Seth

.... Petitioner/Applicant

v.

Paradigm Indotech Private Limited & ors.

.... Respondent

Order Under Section 241-242of the Companies Act, 2013

Order delivered on 09.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Ben Thomas George, Proxy Counsel
(appearance not marked)

For the Respondent : Ms. Pallavi Tayal Chadda, Adv.

ORDER

Proxy Counsel Mr. Ben Thomas George appeared on behalf of the main counsel and stated that on request of the main counsel, he is seeking some time to file the rejoinder.

Ld. Counsel for the respondent appeared through VC.

In any event, both sides are directed to prepare and file the list of dates & events, and issue-wise chart, and relied-upon provisions of law, and the citations which they are relying-upon before the next date of hearing. Parties are also directed to exchange the same well in advance with each other.

At the request and with consent of the parties, list the matter for a physical hearing **on 22.08.2024.**

Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)